

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

ORDER SHEET

Notes of the registry

Orders of the Tribunal

**O.A. No. 290/00236/16**

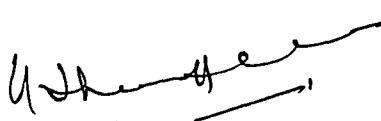
**Date of Order : 02.06.2016**

Mr Sunil Joshi, Counsel for applicant.

Heard Mr Sunil Joshi, Ld. Counsel for applicant. The applicant aggrieved by being not able to apply for the post of GDS in response to Annex. A/1 notification on account of the fact that he has crossed the prescribed age limit for such post. According to him, he has been working in the department on casual basis for more than 574 days and therefore, he is entitled to preference in the matter of appointment as per rule 33 of the GDS (Contract & Engagement) Rules, 2011. Mr Joshi pointed out that there is a provision in the rules for relaxation of age limit by the competent authority.

In the above circumstances we are of the view that the OA can be disposed of at the admission stage itself permitting the applicant to submit a representation to the competent authority for relaxation of his age for considering him as a candidate in the selection process pursuant to Annex. A/1 notification. If such representation is made by the applicant within a week's time, the competent authority of the respondents shall decide the same within one month after receipt of it and communicate decision to the applicant. Ordered accordingly. The respondents are further directed to reserve one post vacant till decision is taken.

  
[Praveen Mahajan]  
Administrative Member  
ss

  
[U. Sarathchandran]  
Judicial Member